

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01114/2019**

**Dated Thursday the 28<sup>th</sup> day of November Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

1. Indian Naturopathy and Yoga Graduates Medical Association (INYGMA),  
rep by INYGMA Revamp Committee,  
Thiruvanmiyur, Chennai.
2. Prof. Dr. S.T.Venkateswaran,
3. Dr. M. Saravanan, BNYS,
4. Dr. Kavitha Venkatachalam, BNYS, MD,
5. Dr. N. Mangayarkarasi, BNYS, MSc,
6. Dr. S. Gokulakrishnan, BNYS, PGDHSc,
7. Dr. Kahlil Subramanian.

....Applicants

**By Advocate M/s. S. Siva Shanmugam**

**Vs**

1.Union of India,  
rep by Secretary to Govt,  
Govt. Of India,  
Ministry of Ayurveda, Yoga & Naturopathy,  
Unani, Siddha and Homeopathy (AYUSH),  
B-Block, GPO Complex, New Delhi 110023.

2.The Advisor-Ayurveda,  
Ministry of Ayurveda, Yoga & Naturopathy,  
Unani, Siddha and Homeopathy (AYUSH),  
Govt. Of India,  
B-Block, GPO Complex,  
Ayush Bhavan, Behind INI Market, New Delhi 110023.

3. The Director-in-Charge,  
Central Council for Research in Yoga & Naturopathy,  
Institutional Area,  
Janakpuri, New Delhi.

....Respondents

**By Advocate Mr. M.T. Arunan**

## ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicants have filed this OA seeking the following reliefs:-

“To call for the records connected with the impugned advertisement in File No. D.15020/19/2011-R.D., dated 23.05.2019 issued by 1<sup>st</sup> respondent for the post of Director of CCRYN and quash the same in so far as the qualifications other than the BNYS/ND (Osm) Degree from a recognized university or equivalent and consequently, direct the respondent to consider only the candidates who possess degree of BNYS/ND (Osm) from a recognized University or its equivalent and to pass such further orders as it may be deemed fit and proper thus render justice.”

2. When the matter is taken up for hearing, learned counsel for the respondents produces a copy of the order No. F.No. 4-9/2011-12/CCRYN/Estt. dt. 17.10.2019 and submits that already some other candidate has been handed over the charge to the post of Director, CCRYN and nothing survives in this OA. The copy of the order dt. 17.10.2019 is taken on record. Learned counsel for the applicants present and he also agrees with the statement made by the learned counsel for the respondents and admits that OA has become infructuous.
3. Recording the above statement, the OA is dismissed as infructuous.

(T. Jacob)  
Member(A)  
AS

28.11.2019

(P. Madhavan)  
Member (J)